

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3173 of 2020

.....
1.Md. Wahab
2.Md. Ali Petitioners
-V e r s u s-
The State of Jharkhand Opposite Party

.....
CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

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For the Petitioner : Mr. Kripa Shankar Nanda, Advocate
For the State : A.P.P

02/09.09.2020
Heard learned counsel for the parties through V.C.

Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of four weeks from today.

Learned counsel for the State is directed to file counter-affidavit in this case.

List this case after two months.

In the meantime no coercive steps shall be taken against the petitioners in connection with T.Tangar P.S. Case No. 50/2019, pending in the Court of learned Judicial Magistrate, 1st Class, Simdega if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioners till date.

(Deepak Roshan, J.)

s.m./